

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4<sup>th</sup> Floor, Chanderlok Building, 36 Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923**

Petition No. 106/TT/2012

Date: 20.1.2014

To  
Jagrut Vyas,  
Managing Director,  
M/s Torrent Powergrid Limited (TPL),  
Torrent House, Off Ashram Road,  
Ahmedabad

Subject: Determination of transmission tariff of LILO point Jhanor-Dehgam line to 400 kV S/S of PGCIL at Pirana with LILO at 400 kV Pirana S/S of TPL for the period from 1.4.2011 to 31.3.2014

Sir,

Please furnish the following information on affidavit, with advance copy to the respondents/ beneficiaries, latest by 6.2.2014:-

1. Asset/Element wise and year wise details of undischarged liability against Phase-III (The claim for Phase-III may also be revised, keeping in view the factual position);
2. Year wise details (up to 31.3.2010 and FY 2010-11) for payment made against provisions (During the tariff calculation of Phase-II, it was observed that the IDC was apportioned on the basis of payment made upto 31.3.2010 as the petitioner found it difficult to segregate the debt portion between different phases. Subsequently, when asked to submit the details of payment made up to 31.3.2010 and for 2010-11, the petitioner submitted phase wise payment in Enclosure-1, Table iii, instead of submitting year wise details of payments);
3. Clarification for debt-equity ratio not working out to 70:30 in Enclosure-5 (Table-I) (The petitioner has submitted that it has considered normative debt: equity ratio of 70:30 for capital expenditure. However, as per Enclosure-5(Table-I), debt equity ratio does not work out to 70:30);
4. Year wise actual contribution from GMDC;
5. Year wise treatment/utilisation of GMDC contribution.
6. Clarification for the following:-
  - (a) The petitioner vide Enclosure-5 has submitted that ₹694.33 lakh has been used to make payment for Phase-II after DOCO. However, no interest on debt appears to have been used to make payment/expenses which have been charged to the P& L account;

(b) The petitioner has submitted vide Enclosure-6 that ₹5612.58 lakh towards payment to contractor is made through debt. Further, no interest has been charged to P&L account for the payment (Phase-II & III) against additional capital expenditure for 2010-11.

Yours faithfully,

Sd/-  
(P. K. Sinha)  
Assistant Chief (Legal)